

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT AND FORESTS
RAJYA SABHA
QUESTION NO 06.12.2010
ANSWERED ON
ENCROACHMENT OF FOREST LAND .

2833

Shri Parimal Nathwani

Will the Minister of COALENVIRONMENT AND FORESTS be pleased to state :-

- (a) whether instances have come to the notice of Government about the encroachments of forest land by builders and land mafias in metropolitan cities like Gurgaon and Pune;
- (b) if so, the details thereof;
- (c) the details of mechanism available to protect the forest land from such elements; and
- (d) the action taken by Government against such encroachments?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS

(SHRI JAIRAM RAMESH)

- (a) & (b) As per information received from Government of Haryana, there are no instances of encroachment on forest land by builders and land mafias in Gurgaon. However, the information on encroachments of forest land in Pune is being collected from the concerned State Government.
- (c) & (d) Protection and Conservation of forest land are primarily the responsibility of the State/ Union Territory (UT) Governments. The respective State/ UT Governments under the relevant provisions of Indian Forest Act, 1927, Wildlife (Protection), Act, 1972 and Forest (Conservation) Act, 1980 take appropriate action to protect forest land from being encroached by such elements.